

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No2  
CP(IB)/316(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Kirtanlal & Sons

.....Applicant

V/s

Saunak Harshad Choksi

.....Respondent

**Order delivered on ..02/12/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Rohan Lavkumar, Adv. a/w. Ms. Anushree Soni, Adv.  
i/b. Nanavati Associates

For the Respondent :

**ORDER**

Application is filed by Kirtanlal & Sons under Section 95 of the Code seeking initiation of Insolvency Resolution Process against the personal guarantor of the Corporate Debtor, namely, Choksi Tube Company Limited. Issue Notice.

List the matter for further consideration on 25.01.2023.

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**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**